

**BEFORE THE EXECUTIVE DIRECTOR AND FIRST APPELLATE AUTHORITY
INSOLVENCY AND BANKRUPTCY BOARD OF INDIA**

7th Floor, Mayur Bhawan, Shankar Market,
Connaught Circus, New Delhi -110001

Dated: 19th September 2025

**Order under section 19 of the Right to Information Act, 2005 (RTI Act) in respect of RTI
Appeal Registration No. ISBBI/A/E/25/000111**

IN THE MATTER OF

Amarnath K S

... Appellant

Vs.

Central Public Information Officer

The Insolvency and Bankruptcy Board of India

7th Floor, Mayur Bhawan, Shankar Market,

Connaught Circus, New Delhi -110001

... Respondent

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1. The Appellant has filed the present Appeal dated 20th August 2025, challenging the communication of the Respondent, filed under the Right to Information Act (RTI Act).
 2. In the RTI Application, the Appellant had requested for the following information: -
 - (i). *Whether any insolvency petition or application has been filed by or against Shri T.G. Kannan, resident of Chromepet, Chennai, before the competent authorities such as the NCLT Chennai Bench, Debt Recovery Tribunal, or under the Presidency-Town Insolvency Act / Provincial Insolvency Act / IBC 2016.*
 - (ii). *Whether any insolvency order or adjudication has been passed declaring him as insolvent/Bankrupt under applicable laws.*
 - (iii). *Kindly provide:*
 - a. *Copy of the insolvency petition or application (if filed)*
 - b. *Copy of the adjudication order or final order*
 - c. *Name and contact of the appointed Insolvency Professional, if any*
 - d. *The Insolvency Petition Number / Case Number and the Tribunal/ Court name handling the matter*
 - e. *Whether the proceedings are individual insolvency or under corporate insolvency*
 - (iii). *If the matter is public and available through any online portal (such as IBBI, NCLT, eCourt), kindly provide the exact URL/link and guide me on how to download the relevant orders."*

The CPIO has replied that no such information is available with IBBI. Aggrieved with the same, the Appellant has filed the present Appeal stating that the CPIO has wrongly denied the information sought without taking recourse to Section 6(3) of the RTI Act for transfer of the RTI Application to the appropriate authority or invoking Section 5(4) of the RTI Act to seek assistance from any other officer for providing the requisite information.

3. I have carefully examined the applications, the responses of the Respondent and the Appeals and find that the matter can be decided based on the material available on record. In terms of section 2(f) of the RTI Act 'information' means "*any material in any form, including records, documents, memos e-mails, opinions, advices, press releases, circulars, orders, logbooks, contracts, reports, papers, samples, models, data material held in any electronic form and information relating to any private body which can be accessed by a public authority under any other law for the time being in force.*"

It is pertinent to mention here that the Appellant's "*right to information*" flows from section 3 of the RTI Act and the said right is subject to the provisions of the Act. Section 2(j) of the RTI Act defines the "*right to information*" in term of *information* accessible under the Act which is held by or is under the control of a public authority. Thus, if the public authority holds any information in the form of data, statistics, abstracts, etc. an applicant can have access to the same under the RTI Act subject to exemptions under section 8.

4. In this regard, the information as sought by the Appellant has been dealt as under: -

No.	Queries	Decision
1.	Whether any insolvency petition or application has been filed by or against Shri T.G. Kannan.	<p>The status of any application filed by or against an individual, and other relevant details of an individual/corporate person undergoing insolvency/bankruptcy under the Insolvency and Bankruptcy Code, 2016 is available in the public domain.</p> <p>The Appellant can access the same on https://nclt.gov.in/.</p> <p>The Board does not maintain information w.r.t. other laws.</p>
2.	Whether any insolvency order or adjudication has been passed declaring him as insolvent/Bankrupt under applicable laws	
3.	Copy of adjudication order or final order	
4.	Name and contact of the appointed Insolvency Professional	
5.	The Insolvency Petition Number / Case Number and the Tribunal/Court name handling the matter	
6.	Whether the proceedings are individual insolvency or under corporate insolvency	
7.	Kindly provide the exact URL/link and guide me on how to download the relevant orders.	
8.	Copy of the insolvency petition or application (if filed)	

5. This Appeal is, accordingly, disposed of.

Sd/-
(Kulwant Singh)
First Appellate Authority

Copy to:

1. Appellant, Amarnath K S.
2. CPIO, The Insolvency and Bankruptcy Board of India, 7th Floor, Mayur Bhawan, Shankar Market, Connaught Circus, New Delhi -110001